

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 34
(IB)-949(PB)/2018

IN THE MATTER OF:

Mr. Kapil Arora	...	Applicant/Petitioner
Vs		
Morpheus Developers Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Varada Bhutani, Adv.
For Respondent : None

ORDER

Cont. P-04/2023

Today, when the matter was called, there was no representation on behalf of the Respondent.

Ld. Counsel for the petitioner appeared.

List the matter again on **24.07.2024** for the appearance of the Respondent.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)